

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 09/02/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/124/2018
NAME OF THE APPLICANT : ASHOK LEYLAND JOHNDEERE CONSTRUCTION
EQUIPMENT
UNDER SECTION : 14(1)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

13 CANDRA

13 CANDRA

ORDER

1. Counsel for the Applicant has submitted arguments in relation to the Application that has been moved under Section 66 of the Companies Act, 2013 for confirming reduction of share capital. On hearing the Counsel for Applicant and looking to the pleadings, record placed on file and the relevant provisions of Companies Act, 2013, along with Rules of the National Company Law Tribunal (Procedure for Reduction of Share Capital of the Company) Rules, 2016, I am inclined to direct the Registry to issue notice to RoC, Regional Director, Ministry of Corporate Affairs, Creditors as per the list placed on the file. Since the Applicant Company is not listed, there is no requirement to issue notice to other regulators.

2. The Applicant Company is also directed to serve private notice on the stakeholders and the creditors and file the proof of sending and effecting notices thereon along with an affidavit. The Applicant

Company is directed to issue publication in the newspaper one in English and another in vernacular language having wide circulation in the State of Tamil Nadu. The Applicant Company shall make available the list of creditors at the registered office of the Company and any other convenient place for the purpose of inspection. The notice shall be uploaded on the website of the company as well. The notice shall contain the proposed reduction of paid-up equity share capital of the Applicant Company. The Applicant Company is directed to file an Affidavit informing the confirmation of publication of the notice. Three months' time is fixed for filing objections, if any, by all concerned from the date the notice is received. In case, objection/representation is not received within the stipulated time, it shall be presumed that the concerned has/have no objection to the reduction of the share capital of the Applicant Company. The Applicant Company shall comply with the NCLT (Procedure of Reduction of Share Capital of Company) Rules, 2016, as may be required. The **Registry** is

directed to place the matter before this Bench on
11.06.2018 at 10.30 AM.

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(CH. MOHD. SHARIEF TARIQ)
(MEMBER (JUDICIAL))

P. ATHISTAMANI